

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 112(ND)2016**  
**CA. NO.**

**CORAM:**

**PRESENT: Smt. Ina Malhotra**  
**HON'BLE MEMBER (J)**



**SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2016**

**NAME OF THE COMPANY: M/s. Jaipur Investments Ltd.**

**SECTION OF THE COMPANIES ACT: 58 & 96**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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1.	Kamlesh Tam	Adv.	Petitioner	
2.	Vaibhav Kadiwal	Adv.	Respondents.	

**ORDER**

Ld. Counsel for the Respondents submits that he had returned the copy of the petition supplied to him by the Petitioner on the ground that they did not match with the petition filed in the court and certain pages were missing. This is repudiated by the ld.counsel for the Petitioner. However, without entering into any dispute, a fresh copy of the petition is being supplied to the Respondents. The Bench Officer may compare the same and in case of any pages missing, the petitioner shall make good the default during the course of the day.

P.T.O.

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Reply be filed within two weeks and rejoinder within two weeks thereafter.

An application CA No.70/2016 filed by the Respondent No.2 is on record to which no reply has also been filed by the petitioner. Vide this application, respondent seeks liberty to file any amended reply to the petition in view of the missing pages which are now being supplied.

Liberty granted to Respondent No.2 to file any amended reply, if required, in view of the incomplete paper book supplied to him.

List on 16.02.2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

2d/-  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]